

**HIGH COURT FOR THE STATE OF TELANGANA ::
AT HYDERABAD**

NOTICE

**Instructions as to filing of cases to be heard in the
Summer Vacation Court on 05-05-2022**

1. Cases in which the impugned order is passed **on or after 13-04-2022** alone will be entertained.
2. Writ Petitions relating to eviction, demolition, dispossession, disconnection of electricity supply etc., and orders passed, communicated and received by the petitioner/s in such cases **on or after 13-04-2022** alone will be entertained.
3. No Writ Petitions and Criminal Petitions filed to Quash FIR/Charge Sheet and relaxation of conditions of Bail/Modification Petitions/ Petitions seeking extension of interim orders in pending matters will be entertained.
4. Regular Bail application will be entertained only if order(s) refusing/ dismissing the bail by the Magistrate and Sessions Judge/ Additional Sessions Judge are filed along with the bail applications.
5. Writ Petitions relating to the Service matters will not be entertained.
6. Writ Petitions relating to Stamps and Registration will not be entertained.
7. No letter/petition for withdrawal of cases will be entertained.
8. No pending cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.

(By order of the Hon'ble Senior Vacation Judge)

Date: 30-04-2022


Vacation Officer.